



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

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Notification
Srinagar, the 22nd of August, 2016

SRO 274 - In exercise of the powers conferred by section 6 read with section 7 of the Jammu and Kashmir Criminal Law Amendment Act, 1958 (Act No.III of 1958) and in partial modification of notification SRO 257 dated 04-08-2015, the Government hereby appoint the following Judicial Officers as Special Judges, Anti-corruption for trial of offences specified in clause (a), (b) and (c) of sub-section (1) of section 6 of the said Act within the territorial jurisdictions as shown against each:-

S.No.	Name of the Judicial Officer along with place of posting S/Shri	Territorial Jurisdiction
1.	Parvez Hussain Kachroo, Additional District Judge, Pulwama	District Pulwama and Shopian
2.	Rajinder Saproo, Additional District Judge, Rajouri	District Rajouri and Poonch

By order of the Government of Jammu and Kashmir.

Sd/-

(Abdul Majid Bhat)
Secretary to Government,
Department of Law, J&PA.

Dated: 22 -08-2016

NO: LD(A)2012/45

Copy to the:-

1. Ld. Advocate General, J&K, Srinagar.
2. Director General of Police, J&K, Srinagar.
3. Principal Secretary to Government, Home Department.
4. Commissioner Vigilance, J&K, Srinagar.
5. Secretary to Government, General Administration Department.
6. Registrar General, J&K High Court, Srinagar. This is with reference to his letter No. 17112/GS dated 10.08.2016.
7. Concerned Principal District and Sessions Judge.
8. Concerned Judicial Officers.
9. General Manager, Government Press, Srinagar for publication in an extra ordinary issue of the Government Gazette.
10. Private Secretary to Secretary to Government, Department of L, J & P A for information of the Secretary.
11. SRO section, Department of LJ&PA (w. 7. s.c).
12. Concerned file.

(Ashish Gupta)

Assistant Legal Remembrancer,
Department of LJ&PA

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